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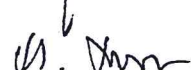
NATIONAL COMPANY LAW TRIBUNAL  
SINGLE BENCH  
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, CHENNAI HELD ON 02/11/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL

APPLICATION NUMBER :  
PETITION NUMBER : TCP/456/(IB)/2017  
NAME OF THE PETITIONER(S) : WANBURY LTD  
NAME OF THE RESPONDENT(S) : BAFNA PHAMACEUTICALS LTD  
UNDER SECTION : 433 ( e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1)	R Kamran	for Bafna Pharmaceuticals ltd	
2)	V. SURESH	Comr for Bafna	

**ORDER**

Counsel for petitioner present. Shri Sridhar, CFO of the R1 company present. PCS representing the respondent present and stated that in compliance of the order and submissions made on the last date of hearing, they have brought three post-dated cheques for Rs.15 lakhs. Counsel for petitioner refused to receive the cheques and insisted on payment of Rs.15 lakhs by way of DD as accepted. PCS representing the respondent prayed time for making a payment of Rs.15 lakhs by way of DD as first instalment and the balance amount in three instalments as per the schedule of payment, to be filed on the next date of hearing. Considering the request, time is adjourned. Put up on 10.11.2017 at 10.30 A.M.

—sd—  
K Anantha Padmanabha Swamy  
Member (Judicial)

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